

ITEM NO.501

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 113/2016

KAUSHAL KISHOR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

FOR [AD-INTERIM ORDER AND DIRECTIONS] ON IA 14656/2016 and IA No.107414/2017-INTERVENTION/IMPLEADMENT
IA No. 14656/2016 - AD-INTERIM ORDER AND DIRECTIONS
IA No. 107414/2017 - INTERVENTION/IMPLEADMENT)

WITH

Diary No(s). 34629/2017 (XI-A)

Date : 22-01-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

Counsel for the parties

Mr. F. S. Nariman, Sr. Adv. & Amicus Curiae
[NOT PRESENT]

Mr. Harish Salve, Sr. Adv. & Amicus Curiae
[NOT PRESENT]

Ms. Madhavi Divan, ASG
Mr. R. Balasubramanian, Sr. Adv.
Mr. Rajat Nair, Adv.
Mr. Ankur Talwar, Adv.
Mr. Kanu Agrawal, Adv.
Ms. Nidhi Khanna, Adv.
Ms. Vaishali Verma, Adv.
Mr. A. K. Sharma, Adv.

Mr. Pradeep Rai, Sr. Adv.
Mr. Ajay Vikram Singh, Adv.
Ms. Priyanka Singh, Adv.
Mr. Chandra Shekhar, Adv.
Mr. Chirag Madan, Adv.
Ms. Ravleen Sabharwal, Adv.
Mr. Prateek Som, Adv.

Mr. Roshan Lal, Adv.
Ms. Simran Singh, Adv.

Mr. Kaleeswaram Raj, Adv.
Ms. Maitreyi Hegde, Adv.
Ms. Romsha Raj, Adv.
Mr. Suvidutt M. S., Adv.

Mr. Samerjit Singh Chaudhary, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Akhileshwar Jha, Adv.
Ms. Annika Nisar Sayyed, Adv.
Mr. A. S. Sayyed, Adv.
Ms. Manju Jetley, Adv.

Mr. Renjith B. Marar, Adv.
Mr. Sadchith P. Kurup, Adv.
Ms. Lakshmi N. Kaimal, Adv.
Mr. Mahendra Kumawat, Adv.

Mr. Om Prakash Shukla, Adv.
Mr. Mukesh Kumar Maroria, Adv.

Mr. Suvidutt M.S., AOR
Ms. Manju Jetley, AOR

Mrs. Swarupama Chaturvedi, AOR
Mr. Pradeep Misra, AOR
Mr. Abhishek, AOR
Mr. Lakshmi Raman Singh, AOR
Mr. Ajay Vikram Singh, AOR
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Since the learned Attorney General is not available, the case cannot be concluded today. The Attorney General is busy in other court for some days. Once the availability of the Attorney General is indicated to this Court, then the matter will be fixed for further hearing.

The case is adjourned.

(JAYANT KUMAR ARORA)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER